

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:676
ANSWERED ON:24.07.2003
OUTSTANDING DUES AGAINST SEBS
SRIKANTA DATTA NARASIMHARAJA WADIYAR

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Railways has not been able to recover its dues from the State Electricity Boards;
- (b) if so, the total outstanding dues of Railways on each State Electricity Board as on March 31, 2003; and
- (c) the steps taken by the Railways to recover the dues?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA)

(a) Yes, Sir. However, recovery of the dues is an on going process. Some State Electricity Boards / Power Houses (SEB/PHs) have been paying the dues concurrently, while other SEBs have been paying amounts due in parts.

(b) A statement is attached.

(c) The steps taken by Railways to recover the dues are as under:

(i) The scheme for prepayment of freight for carrying of coal to SEB/PHs was introduced since 1-10-1996 for all power houses with the exception of Badarpur Thermal Power Station of NTPC, for whom the scheme commenced on 1-1-1997. This was done to arrest fresh accrual of freight outstandings.

(ii) Pursuant to the Government's decision on 07.02.1997, that the outstanding dues from SEB/PHs as on 31.12.1996 would be adjusted from the Central Plan Assistance to the State Governments subject to certain limits, Railways have received an amount of Rs.159.23 crore till date.

(iii) Close monitoring of recovery of outstanding dues from SEB/PHs is being done by holding meetings with the representatives of State Electricity Boards/Power Houses.

(iv) Ministry of Railways has approached Secretaries of the concerned Ministries and Chief Secretaries of the States from time to time.

(v) Matter had also been taken up by the Minister for Railways with the Chief Ministers of concerned States and the Minister of Power, as and when required.

(vi) Adjustment of outstanding dues against traction bills in respect of some of the SEB/PHs is also being carried out.

STATEMENT REFERRED TO IN REPLY TO PART (b) OF UNSTARRED QUESTION No.676 BY SHRI S.D.N.R.WADIYAR TO BE ANSWERED IN LOK SABHA ON 24.07.2003 REGARDING OUTSTANDING DUES AGAINST SEBS.

(b) The position of outstanding dues against State Electricity Boards/Power Houses as on 31.03.2003 is as under:

(Rs. in Crore)

Name of State Electricity Board/Power House Outstanding Board/Power House dues as on 31.03.2003.

1. Andhra Pradesh State Electricity Board 0.01

2. Assam State Electricity Board 0.00

3. Bihar State Electricity Board	0.02
4. Delhi Vidyut Board	179.88
5. Gujarat State Electricity Board	0.32
6. Haryana State Electricity Board	1.13
7. Jharkhand State Electricity Board	0.25
8. Karnataka State Electricity Board	0.01
9. Maharashtra State Electricity Board	0.87
10. Madhya Pradesh State Electricity Board	6.29
11. Punjab State Electricity Board	424.05
12. Rajasthan State Electricity Board	109.92
13. Tamilnadu State Electricity Board	0.60
14. Uttar Pradesh State Electricity Board	27.36
15. West Bengal State Electricity Board	8.11
16. Badarpur Thermal Power Station	966.63
17. National Thermal Power Corporation	20.45
18. Damodar Valley Corporation	7.94
19. Private Power House, Sabarmati	0.03

TOTAL 1753.87